

No bank specific Recovery Tribunals have been set up.

(b) Does not arise.

Criminal Prosecution against Government Officers in Share-Scam case

6426. SHRI RAMNATH KOVIND: Will the Minister of FINANCE be pleased to state:

(a) whether Government of India are aware of the criminal prosecution by Orissa Government against its officers involved in share-scam;

(b) whether the Central Government also initiated similar action against their defaulting officers in this regard;

(c) if so, the details of action taken against such officers and the nature of action taken, class-wise; and

(d) whether there are any cases of exemption from criminal prosecution and if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHAR MURTHY): (a) to (d) The information is being collected and will be laid on the Table of the House.

Enquiry against Former Member of Planning Commission

6427. SHRI GURDAS DAS GUPTA: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that a former member of Planning Commission was involved in a number of financial irregularities including foreign funds;

(b) if so, whether the CBI has started enquiry in foreign countries also with regard to these complaints; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHAR MURTHY): (a) to (c) Central Bureau of Investigation has

reported that four cases were registered against Shri V. Krishnamurthy, Ex-Member, Planning Commission & others on the allegations of various financial irregularities. Out of these cases, chargesheets have been filed in two cases. CBI has also started enquiries in foreign countries in connection with complaints against Shri Krishnamurthy.

According to C.B.I., these cases relate to allegations of abuse of official position in getting certain banks and undertakings to extend loans and favours to the firms owned by his sons and relatives in India and abroad and on receipt of illegal gratification.

ग्रामीण विकास निधि से भारतीय औद्योगिक विकास बैंक द्वारा दी गयी सहायता

6428. श्री कनक सिंह मोहन सिंह मंगरौला: क्या वित्त मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या भारतीय औद्योगिक विकास बैंक ने स्वेच्छिक संगठनों को ग्रामीण विकास निधि से कोई सहायता प्रदान की है;

(ख) यदि हां, तो इस प्रकार की सहायता दिये जाने के लिए प्रक्रिया क्या है; और

(ग) इन संगठनों के क्रियाकलाप क्या हैं?

वित्त मंत्रालय में राज्य मंत्री (श्री एम० वी० चन्द्रशेखर मूर्ति): (क) भारतीय औद्योगिक विकास बैंक ने सूचित किया है कि उसने अपनी तकनीकी सहायता निधि (टी ए एफ) से स्वेच्छिक संस्थानों को वित्तीय सहायता प्रदान की है न कि ग्रामीण विकास निधि (आर डी एफ) से।

(ख) और (ग) भारतीय औद्योगिक विकास बैंक ने सूचित किया है कि स्वेच्छिक एजेंसियों को निधि की मंजूरी और उसे जारी करना उनसे प्राप्त प्रस्तावों पर आधारित होता है। ऐसी स्वेच्छिक एजेंसियां जो औद्योगिक क्षेत्र में मजदूरी/स्वरोजगार के लिए अवसर प्रदान कर दलितों के आर्थिक उन्नयन में लगी हैं, सहायता की पात्र हैं। पात्रता के लिए, स्वेच्छिक संस्थानों को रजिस्टर संगठन होना चाहिए तथा उनके द्वारा प्रस्तावित योजनाओं के लिए उन्हें पूंजी व्यय और आवर्ती व्यय के एक अंश की व्यवस्था करनी चाहिए। 31 मार्च, 1994 की स्थिति के अनुसार, भारतीय औद्योगिक विकास बैंक ने 142